

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

IA -286 of 2010 in  
D.F.R. No. 817 of 2009

**Dated : 29<sup>th</sup> September, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**U.P. Power Corporation Limited** ..... Appellant (s)  
**Versus**  
**Jagannath Steel Pvt. Ltd. & Anr.** ... Respondent (s)

Counsel for the Appellant (s) : Mr. Manoj Kr. Sharma, Mr. Daleep Kr. Dhyani  
For Mr. Pradeep Misra

Counsel for the Respondent (s) : Mr. Kunal Verma & Mr. Ashok Kr. Singh for R.2

**ORDER**

**IA -286 of 2010**  
*(Condone delay Appl.)*

The learned counsel for the Respondent is absent. The learned counsel for the Commission is present.

The learned counsel for the Appellant seeks some time to get some more particulars with regard to the objection raised by the Respondent in his counter relating to condonation of delay.

Post the matter on **11.10.2011.**

**(V.J. Talwar )**  
**Technical Member**  
**Ts/ks**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**